

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of

**WELLMAN CARBO METALICKS INDIA LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>WELLMAN CARBO METALICKS INDIA LIMITED</b>
2.	Date of incorporation of corporate debtor	04/08/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U23109WB2004PLC099328
5.	Address of the registered office and principal office (if any) of corporate debtor	BD -191, Sector -I, Saltlake City Kolkata 700064, West Bengal, India
6.	Insolvency commencement date in respect of corporate debtor	<b>Date of Order: 07/08/2019</b>
7.	Estimated date of closure of insolvency resolution process	03/02/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>CA Santosh Choraria</b> Registration Number: IBBI/IPA-001/IP-P00549/2017-18/10979
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P-41, Princep Street, Room No-222, Kolkata – 700072 ca.schoraria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	P-41, Princep Street, Room No-222, Kolkata - 700072 cirp.wellman@gmail.com
11.	Last date for submission of claims	21/08/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b)Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. **Wellman Carbo Metalicks India Limited**, on 7<sup>th</sup> day of August, 2019.



*[Handwritten signature]*

The creditors of M/s. Wellman Carbo Metalicks India Limited are hereby called upon to submit their claims with proof on or before 21<sup>st</sup> August, 2019, to the interim resolution professional at the address mentioned against entry No. 10

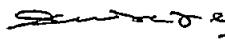
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08/08/2019  
Place: Kolkata



  
Santosh Choraria  
Interim Resolution Professional  
IBBI/PA-001/IP-P00459/2017-18/10979